BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.5/85

Shri N.K.Maruthi Ram, BT-3, Temporary Colony, Rasayani (PO), Raigad Dist. Maharashtra 410207.

.... Applifant

V/s.

- 1. Institute of Aviation Medicine, IAF VIMANAPURA (PO) BANGALORE-560017.
- 2. Air Officer-in-charge, Administration Air Headquarters, New Delhi.110 Oll.
- 3. Director of Medical Research, Offices of DCAMAS, New Delhi.
- 4. Director General Armed Forces, Medical Services 'M' Block, New Delhi.110 001.
- 5. Scientific Adviser to Raksha
 Mantri and Director, General
 Defence Research and Development
 Sharat Sarker Raksha Mantralaya
 Anusandhan Tatha Vikas Sangathan
 NEW DELHI-110 Oll
- 6. Secretary, Ministry of Defence, NEW DELMI.

... Respondents

Coram: Vice-Chairman B.C. Gadgil

Applicant in person

Member J.G.Rajadhyaksha.

Dated: 6.6.1986

Tribunal's Orders:

The applicant was appointed at the Institute of Aviation Medicine, IAF Bangalore-17. He has some grievance in connection with his services and therefore he has filed the present application.

Mr. S.P. Srimivasan is present on behalf of the respondents.

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Original Application 5/86.

Applicant in person

The applicant was appointed at the Institute of Aviation

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in connection with his service@xxhence he has filed the present
application.

Mr. \$.P.Srinivasan is present on behalf of the respondents.

When the matter was xxxxx called out for hearing it transpired that the applicant is not now in the service of the Indian Airforce at Bangalore, He is serving with M/s. Hindustan Organic Chemicals Limited at Rasayan, District Raigad, Maharashtra. Under Rule.6 the application can be filed with the Registrar of the Bench within whose jurisdiction the applicant is posted, in the alternative it can be filed with the Registrar of the Principal Bench. The present posting of the applicant with an indpendent corporation known as Hindustan Organic Chemicals Limited will be irrelevant because the said corporation is, independent statutory corporation. The position would not be different aven if the applicant would have joined some other organisation of the Government of Lucia at Rasayana or xxxxx any other place. In our opinion the jurisdiction to entertain this application vests with the bench at Bangalore, the applicant made a grievance that it would be very difficult for him to file and prosecute the application at Bangalore. In our opinion the applicant way filex the application with the &Principal Bench and can make an application to the Principal Bench that the said application may be transferred to this Bench. Of course such request will be decided by the Principal Bench on its own merits and in case the matter is transferred to this Bench the applicant will hxx not have any difficult in prosecuting

the application here.

The net results therefore is that the application is directed to be returned to the applicant for presentation before the proper Bench. Along with application a copy of this order should also be given to the applicant. Similarly & copy of the order should be given to the respondents.

(B.C.GADGIL)

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MEMBER MEMBER